

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) Yes, Sir.

(b) and (c). The representations, *inter-alia* seek relaxation in the reservation of certain fabrics for exclusive production in the handlooms sector, reservation of certain varieties for exclusive production in the decentralised powerloom sector, a comprehensive notification for registration of powerlooms, multi-fibre flexibility, enumeration of powerlooms, restoration of excise differential in favour of powerlooms vis-a-vis the organised mill sector and formation of corporations to promote marketing and export of powerloom cloth.

Government do not propose to disturb the policy of providing protection to handlooms by reserving articles for their exclusive production in the handloom sector. Fibre flexibility has already been announced in the Textile policy. A press note has been issued regarding the procedure to be followed for regularisation of unauthorised powerlooms and issue of permits for installation of new powerlooms. Establishments of power operated looms are eligible for financial assistance programmes as are applicable to industrial units of their size in terms of investment, employment, etc. Further, the concerned State Governments have been asked to undertake organisation of powerloom cooperatives so as to facilitate better flow of institutional credit. Supply of adequate quantities of yarn at reasonable prices to powerlooms is dependent on the overall availability of yarn. The production of yarn is quite adequate at present and local shortages, if any, can be speedily rectified by contacting the mills, including certain NTC mills.

The existing policy provides that the healthy development of the powerloom sector should take place in the context of parity between powerlooms in the organised mill sector and in the unorganised powerloom sector.

#### Export of tea

141. PROF. RAMKRISHNA MORE : Will the Minister of COMMERCE be pleased to state :

(a) the actual quantity of tea (with value in foreign exchange) exported by the country by the end of 1985 as against the target and how does the export figures compare with that of 1984 end;

(b) to what extent Indian's share in tea export has reduced during the last five years with the competition from China, Sri Lanka, Kenya and Indonesia;

(c) whether in view of the experience gained, Government have considered the question of reviewing the existing policy on quota system to maintain its market share, if so, the details thereof; and

(d) whether Government have explored the possibility of exports of Indian tea in the markets of Kuwait, Quater and West Asian countries like Saudi Arabia and Iraq ?

THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI P. SHIV SHANKER) : (a) Exports of tea during the past two years have been as under :

Year	Exports	
	Qty. (M. kgs.)	Value (Rs. Crores)
1984	217.0	740.45
1985 (Estimated)	222.4	711.90

Target of exports for 1985 was 220 M. kgs.)

(b) Table below indicates share of major producing countries in world tea exports during 1980 to 1984 :

(Share in world exports of tea-percentage)

	1980	1981	1982	1983	1984
India	26.0	28.2	23.2	23.97	23.4
Sri Lanka	21.4	21.4	22.1	18.1	22.0
China	12.5	10.8	12.9	14.3	13.8
Kenya	8.7	8.8	9.7	11.5	9.8
Indonesia	7.9	8.3	7.8	7.9	9.8

(c) There are, at present no restrictions on export of tea.

(d) As a part of the strategy for promotion of Indian teas in value added forms, a pilot project for uninalational-cum-brand promotion campaign in ARE, has been sanctioned. Besides, Tea Board also undertakes promotional campaign in West Asian countries through its offices at Kuwait and Cairo.

**Re-endorsement of licences of industrial units for highest production achieved**

142. SHRI K. RAMAMURTHY : Will the Minister of COMMERCE be pleased to state :

(a) the particulars of industrial units, which after having achieved 80 per cent of their licensed capacity during any of the previous five years preceding March 31, 1985, have sought re-endorsement of their licences for the highest production achieved;

(b) the particulars of exporters who have come under the import-export pass book

scheme that has been introduced with effect from January 1, 1986;

(c) whether the exporters have started the import of duty-free raw materials or export production under this scheme; and

(d) if so, the details of imports that have been made under this scheme ?

THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI P. SHIV SHANKER) : (a) A list of Companies who have sought re-endorsement is enclosed in the attached statements-I and II.

(b) Applications from some registered exporters for issue of Import-Export Pass Books licence have been received by the Regional Port Licensing Authorities and the same are being processed by them. No Import-Export Pass-Book licence has been issued so far.

(c) and (d). The question Does not arise in view of position explained in (b) above.